

STATEMENT*Norms for Opening of New Kendriya Vidyalaya*

1. Proposal for opening new Kendriya Vidyalaya (Central Schools) are considered only if sponsored by one of the following :-

- (i) (a) Ministries or Departments of the Govt. of India
- (b) State Governments.
- (c) Union Territories Administrations.
- (d) Organisation of employees belonging to the eligible categories, (as in iii).
- (ii) When a piece of land, measuring about 15 acres, is made available by the sponsoring authority, free of cost, to the Kendriya Vidyalaya Sangathan.
- (iii) (a) When there is a concentration of atleast 1000 employees of the defence services or of Central Govt. employees of the Govt. of India Undertaking, individually or jointly and when there are atleast 200 children (500 in the case of big cities) willing to be enrolled in different classes of the proposed Kendriya Vidyalaya (Central Schools) to begin with.
- (b) A minimum number of 200 children would be available for enrolment in schools in new cantonments and Defence establishments.
- (iv) When the sponsoring authority makes available, free of rent or on nominal rent temporary accommodation to house the expanding Vidyalayas till such time as the Kendriya Vidyalaya Sangathan can construct its own Vidyalaya building on the land given to it and
- (v) Provision of the residential accommodation to atleast 50% of the staff, where alternative accommodation may not be available within reasonable distance from the school, should be made available by the sponsoring authority. The number of such residential units need to be earmarked before the school is opened.

2. A new Kendriya Vidyalaya (Central School) may be opened in the campus of Govt. of India Undertaking, if it agrees to bear the recurring and non-recurring expenditure including accommodation, land and future development facilities as also the proportionate overhead charges on the proposed Vidyalaya provided the need for such a Vidyalaya is established with reference to the location and non-availability of alternate educational facilities.
3. A new Kendriya Vidyalaya (Central School) may be opened in the campus of an Institution of Higher Learning, like IIT, CSIR Laboratories etc. on the

same terms and conditions as stipulated in respect of schools for Public Sector Undertakings.

[Translation]

C.J.D. Cases

1254. DR. RAMKRISHAN KUSMARIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some incidents of 'mad cow' disease have occurred in India, which has affected thousands of cows in Britain and which is fatal to human beings also.

(b) if so, the number of cases of C.J.D. that has come to light in the country.

(c) whether the Government have prepared any programme to curb this disease; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No such case has been reported in the country.

(b) Does not arise.

(c) and (d). A Committee under the Chairmanship of Prof. M.G.K. Menon has been constituted to go into various aspects of 'Mad Cow Disease.'

[English]

Payment of Foreign Exchange by Shipping Corporation of India

1255. PROF. AJIT KUMAR MEHTA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether excess foreign exchange payment were made to certain foreign companies by the Shipping Corporation of India during the year 1994;

(b) if so, the details thereof;

(c) whether any inquiry into the lapse was conducted by the Government; and

(d) if so, the outcome thereof and the action taken by the Government in the matter?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). No, Sir. However, an amount of US\$ 2.75 lakhs pertaining to M/s. Standard Steamship (Mutual) Bermuda Ltd. was inadvertently remitted to M/s. United Stevedoring, Antwerp, Belgium in December, 1994 by London office of Shipping Corporation of India Ltd. The above amount alongwith interest has already been recovered from the party.

(c) and (d). Government has not conducted any inquiry. However, Shipping Corporation of India Ltd. has instituted an internal inquiry in the matter and report of the inquiry is awaited.